Central Administrative Tribunal

HYDERABAD BENCH: AT HYDERABAD

	A. No. 138/91 A.No.	Date of Decisi	on: 13-2-91
		Pe	titioner.
			vocate for the itioner (s)
			spondent.
			vocate for the spondent (s)
COI	RAM:		
	E HON'BLE MR. 8.N.	DAYASIMHA : VICE-CHAIRMAN	
THE	E HON'BLE MR. D.SUF	RYA RAD : MEMBER (JUDICIAL)	
		·	
1.	Whether Reporters of	local papers may be allowed to see	the Judgement? No
2.	To be referred to the	Reporter or not? No	
3.	Whether their Lordsh	sips wish to see the fair copy of the	Judgment? N
4.		oe circulated to other Benches of the	
5.	Remarks of Vice Cha	irman on columns 1, 2, 4 Hon'ble Vice Chairman where he is	
		(BNJ) (DSR) (DSR) (DSR) (DSR)	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

DA 138/91.

Date of Judgment: 13-2-1991.

M.A. Wajid

...Applicant

Vs.

- The Superintendent of Police, Central Bureau of Investigation, Kachiguda, Hyderabad.
- 2. The District Employment Officer (Technical), Musheerabad, Hyderabad.

...Respondents

Counsel for the Applicant : Mrs. Shahnaaz Sultan

Counsel for the Respondents: Shri Naram Bhaskar Rao, Addl.CGSC

Shri D.Panduranga Reddy, Spl.

counsel for AP State.

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D. SURYA RAO : MEMBER (JUDL)

(Judgment of the Division Bench delivered by Hon'ble Shri D.Surya Rao, Member (J)).

The applicant herein states that he is qualified for appointment to the post of light motor vehicle driver in 1st Respondents organisation. The 2nd respondent i.e. the District Employment Exchange has not sponsored his name. The applicant states that his registration No. isT/2482/90. Applicant also states that he also passed the SSC examination in the year 1989 and holds license for light motor vehicle. Since he is fully qualified, he is entitled for consideration. An allegation is made that the persons sponsored by the 2nd Respondent do not possess the necessary qualification.

2. We have heard the arguments of Smt. Shahnaz Sulthana,

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learned counsel for the applicant, Shri Naram Bhaskar Rao, learned standing counsel for the Central Government and Shri D.Panduranga Reddy, special counsel for the A.P.State Government , who have taken notice at the stage of admission. is clear from the averments made in the application that the applicant who was registered only in the year 1990 is seeking to be sponsored by the employment exchange for selection to the post of light motor vehicle driver in the 1st Respondents organisation. He has not avered in his application that any of his juniors have been sponsored by the District Employment Exchange. The only ground put-forth by him whereby he saeks to assail the sponsoring of others is that those persons are not duly qualified. However this averment has not been substantiated by any material. This allegation can be considered and would arise only if the 1st Respondent selects un-qualified persons. The applicant has averred that he has a right to be considered for the selection. The applicant states that he has registered himself in the year 1990. Hence if persons senior to him in the registration have been sponsored he cannot have any grievance. As already stated supra the applicant does not arrege that his juniors were sponsored and so the only inference that we can draw is that persons senior to him were sponsored. It is well-established that the Employment Exchange maintains a list of the persons registered with

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contd....3...

them according to their date and year of registration and restricts the number of persons to be sponsored having regard to the vacancies notified.suSuch a procedure cannot be held to be discriminatory or invalid and therefore the applicant cannot insist that he should have been sponsored. For these reasons the applicant has not made out any case for granting him the relief prayed. In these circumstances the application is dismissed. No order as to costs.

> (B.N. JAYASIMHA) Vice-Chairman

D. Low Tan (D.SURYA RAO) Member (J)

Dated: 13th February, 1991.

Dictated in Open Court

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- 1. The Superintendent of Police, Central Bureau of Investigation, Kachigudam, Hyderabad.
- 2. The District Employment Officer (Technical), Musheerabad, Hyderabad.
- 3. One Copy to Mrs. Shahnaaz Sultana, Advocate, H. No. 3-2-763, Kachiguda, Hyderabad.
- 4. One Copy to Mr. Naram Bhaskara Rao, Addl. CGSC. A. T., Hyderabad.
- 5. One Copy to Mr.D. Panduranga Reddy, Spl. Counsel for State of A.P.
- 6. Cne Spare Copy.

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APPROVED BY COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE MR.D.SURYA RAO : M(J)

AND

THE HON'BLE MR.J. NARASIMHA MURTY:M(J)

AND

THE HON' BLE MR.R.BALASUBRAMANIAN:M(A)

Dated: 3-2-1991.

ORDER / JUIGMENT:

M.A./R.A. /C.A. NO.

in>

O.A.No. 138[9]

Admitted and Interim directions issued.

Allowed

Disposed of with Gaye derinistrative Tribunal

DESPATCH Dismissed \

288631991 Dismissed as withdrawn

Dismissed for default HYDERABAD BENCH.

M.A. Ordered/Rejected.

No order as to costs.